

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL No. 278 of 2016 &  
IA Nos. 573 & 574 of 2016**

**Dated: 21<sup>st</sup> November, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

<b>JBM Solar Power Pvt. Ltd.</b>		<b>...Appellant(s)</b>
	<b>Vs.</b>	
<b>Haryana Electricity Regulatory Commission &amp; Anr.</b>		<b>...Respondent(s)</b>
Counsel for the Appellant(s)	:	Mr. Anand K.Ganesan Mr. Sandeep Rajpurohit
Counsel for the Respondent(s)	:	Mr. Nishant Ahlawat for R-1 Mr. Aditya Singh for R-2

**ORDER**

***Admit.*** Issue notice. Mr. Nishant Ahlawat takes notice on behalf of Respondent No.1 and Mr. Aditya Singh takes notice on behalf of Respondent No.2.

A copy of the Order dated 09.11.2016 passed by the Haryana Electricity Regulatory Commission has been handed over to us and to the learned counsel for the State Commission. Response of the State Commission is expected. Learned counsel for Respondent No.1 seeks two weeks time to file reply to the I.A. No. 573 of 2016 (Appl. for stay). He may file the same on or before 05.12.2016 after serving copy on the other side.

List the I.A. No. 573 of 2016 for hearing on **06.12.2016**. Learned counsel for the Respondents may file reply to the main Appeal on or before 20.12.2016 after serving copy on the other side. Thereafter, rejoinder may be filed 05.01.2017 after serving copy on the other side.

**(I.J. Kapoor)**  
**Technical Member**  
ts/kt

**(Justice Ranjana P. Desai)**  
**Chairperson**